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**BEFORE THE CENTRAL ADMINISTRATIVE
TRIBUNAL**

CALCUTTA BENCH

O.A 350/575 OF 2018

M.A. 350/302/2018

Mr. Bhola Sardar S/o, Sukra Sardar
aged about 46 years, occupation-
service residing at -Village
Mohanpur PO-Sewli Telenipara
Dist-24Pgs(N) W.B-700122

2) Shubhendu Bikash Das S/o Sri
Sunil Ranjan Das, aged about 46
years, occupation-service, residing
at Village-Kodaliya, P.O-Bandel,
Dist-Hoogly W.B-712123

3) Shib Chowdhury S/o Late Suku
Chowdhury, aged about 51 years,
occupation-service, residing at
Mission Para, P.O-Khardah, Dist-
North 24 Parganas W.B-700118

4) Somra Orawn S/o Sri Paklu
Orawn, aged about- years, residing
at Ghola bus stand, P.O-Ghola
Bazar, P.S-Khardah, Dist-North 24
Pgns W.B-

----Applicants

-Versus-

1) Union of India through Secretary
Dept. of Defence production
Ministry of Defence
PO- Nirman Bhawan
New Delhi-110011

2) The Chairman
Ordnance Factory Board
S.K Bose Road
Kolkata-7000

W.L

3) The Genaral Manager
Rifle Factory, Ishapore
P.O-Ichapur Nawabgunj
Dist-North 24 Pgns
West Bengal-743144

4) Medical Officer
Factory Health Clinic
Rifle Factory, Ishapore
P.O-Ishapore Nawabgunj

-----Respondents

W.L

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

No.O.A.350/575/2018
M.A.350/302/2018

Date of order : 08.05.2018

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the applicant : Ms. M. Saha, counsel

For the respondents : Mr. K. Prasad, counsel

O R D E R (ORAL)

A.K. Patnaik, Judicial Member

The instant O.A. has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

"8.1) Engagement of applicants in Factory Health Clinic, RFI under Medical Officer for performing their assigned duties of Ambulance driver as per the Charter of duties.

8.2) Proper payment of patient care allowances to the Ambulance Drivers as specified.

8.3) Quash and set aside the order dated 31.01.2018 and 06.02.2018.

8.4) Cancelling the allocation order dated 11.02.2018.

8.5) Urgent grant of stay to the order dated 31.01.2018, 06.02.2018 and 11.02.2018 with immediate effect.

8.6) Any other relief or reliefs which the petitioners are entitled to."

2. The applicants have also filed M.A.No.350/302/2018 seeking permission to move this O.A. jointly under Rule 4(5)(a) of C.A.T.(Procedure) Rules, 1985.

3. Heard Ms. M. Saha, Id. counsel for the applicants. Mr. K. Prasad, Id. counsel for the respondents is also present and heard.

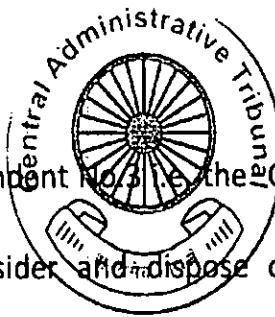
4. Having heard both sides, the M.A. for joint prosecution is allowed.

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5. Ms. M. Saha, Id. counsel for the applicants submitted that the applicants made representations to the Respondent No.3 i.e. the General Manager, Rifle Factory, Ishapore on 07.03.2018 followed by reminders dated 24.03.2018 under Annexure A/12 and A/13(collectively) ventilating their grievances but the respondents have not given any reply to them till date. Ms. Saha further submitted that the applicants' grievances would be more or less redressed if a direction is given to the Respondent No.3 to consider and dispose of the representations of the applicants at Annexure A/12 and A/13 (collectively) as per rules within a specific time frame .

Considering the facts and circumstances of the case, I think it would not be prejudicial to either of the parties if such direction is given to the Respondent authorities.

6. Accordingly the Respondent No.3 i.e. the General Manager, Rifle Factory, Ishapore is directed to consider and dispose of the representations of the applicants dated 07.03.2018 followed by reminders dated 24.03.2018(Annexure A/12 and A/13 collectively) as per rules keeping in mind the original terms and conditions set forth while appointing the applicants as Ambulance, Drivers and pass a well reasoned order within a period of six weeks from the date of receipt of a copy of this order under communication to the applicants. Till the representations are disposed of and the result is communicated to the applicants, status quo as on date, so far as continuance of the applicants in the present place of posting, shall be maintained. No coercive action shall be taken against the applicants for a further period of 4 weeks from the date of communication of the decision to the applicants. After such consideration if the grievances of the applicants are found to be genuine, then the respondent authorities shall extend



the consequential benefits to the applicants within a further period of six weeks from the date of taking decision in the matter.

7. It is made clear that I have not gone into the merits of the case and all the points raised in the representations are kept open for consideration by the respondent authorities as per rules and guidelines governing the field.
8. With the above observations the O.A. is disposed of. No order as to cost.
9. A copy of this order be given to Id. counsel for both sides.

(A.K. Patnaik)
Judicial Member

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